CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 22/TT/2022

Subject: Petition for determination of transmission tariff for the 2019-24

tariff period for one asset under "Spare Transformers in the

Northern Region".

Date of Hearing : 27.10.2022

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member

Petitioner: Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

and 16 others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL

Ms. Ritu Apurva, Advocate, PGCIL

Shri V.P. Rastogi, PGCIL Shri D.K. Biswal, PGCIL Shri Ashish Alankar, PGCIL Shri S.K. Meena, NHPC Shri Aman Mahajan, NHPC

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 of 765/400 kV, 333 MVA single phase auto transformer at Bhiwani Substation covered under "Spare Transformers in the Northern Region":
- b. The Petitioner had claimed transmission tariff for instant asset vide Petition No. 247/TT/2017. The Commission vide order dated 10.1.2020 in Petition No. 247/TT/2017 had directed to file the fresh Petition for instant spare ICT (old spare transformer) as the instant asset was not put into commercial operation. Accordingly, the instant petition has been filed after the COD of the asset.
- c. The Commission vide order dated 29.3.2022 in Petition No. 655/TT/2020 had trued-up the tariff of the 2014-19 tariff period and determined the tariff for 2019-24 tariff period of the remaining assets covered in the transmission project.
- d. The Investment Approval (IA) and expenditure sanction of the transmission project was accorded by Board of Directors of the Petitioner company vide Memorandum dated 4.3.2015. The scope of the scheme was discussed and agreed in 31st Standing Committee Meetings held on 2.1.2013 and 31st NRPC meeting held on 24.7.2014.
- e. The COD letter and CMD certificate has been submitted along with the Petition.



- f. There is time over-run of 1064 days and it is due to demonetization by Government of India on 8.11.2016, implementation of GST in July 2017, delay by supplier and due to failure of type test of transformer.
- g. The completion cost of the transmission asset is within the approved cost. The cost variation details are submitted in Form-5A of the Petition.
- h. The Initial Spares are claimed as per the APTEL judgement dated 14.9.2019 in Appeal No. 74 of 2017 wherein the initial spares have to be seen as a percentage of total project cost and not individual cost of assets. Excess Initial Spares are claimed for the instant asset whereas the Initial Spares for the total project are within the limit.
- The information sought vide technical validation letter was filed vide affidavit dated 28.4.2022 wherein the details of Additional Capital Expenditure and justification for initial spares claimed are submitted.
- j. Rejoinder to the reply of UPPCL has been submitted vide affidavit dated 25.10.2022.
- 2. The Commission observed that *prima facie* the time over-run in case of the transmission asset appears to be due to contractual issues and the Petitioner should recover the LD from the contractor and the time over-run due to the supplier cannot be condoned.
- 3. After hearing representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)

